



## Securities and Exchange Board of India

SEBI Bhavan, Plot No.C4-A,  
G- Block, Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051

### **OFFICE CAR AVAILABLE FOR SALE**

One number AC - Ford Ikon 1.6 Zxi (Model 2004) office car owned by SEBI is available for sale on “as is where is basis” which is parked for inspection at **basement no. -1 (parking slot No. 05)**, SEBI Bhavan for 15 days from the date of publication of this advertisement in the newspapers on any day between 10.00 a.m. to 5.00 p.m.. For any query, kindly contact Shri Lakshmisha K on phone no. 26449405 or on mobile phone no. 9820776548 during the above days at the timings mentioned above.

Terms and Conditions for disposal of vehicle are as under :

- I. The bidder should enclose the Earnest Money Deposit (EMD) of Rs.25,000/- by Demand Draft drawn in favour of **“Securities and Exchange Board of India” payable at Mumbai** along with the sealed tender form (as per Annexure A). The offer without EMD shall be summarily rejected.
- II. The offers should be submitted on or before 3.00 pm on the 15<sup>th</sup> day from the date of publication of this advertisement in newspapers. If the last day comes on Saturday, Sunday and on Holiday, the last day shall be considered as the next working day.

**Signature of the tenderer**

- III. The sealed quotation should be dropped in the Tender Box placed on 4<sup>th</sup> floor, B wing at **Securities and Exchange Board of India, SEBI Bhavan, Plot No.C4-A, G- Block, Bandra Kurla Complex, Bandra (E), Mumbai – 400051.**
- IV. The sealed quotations will be opened on last day at 3:30 p.m. at the abovesaid office address in the presence of such tenderers who may wish to be present.
- V. Balance amount (after adjusting EMD) of quoted price should be deposited within 5 working days from the date of acceptance of the offer.
- VI. Delivery of the car shall be made after all the transfer documents are completed in the name of the party who submitted the highest bid.
- VII. The Earnest Money Deposit (EMD) of the successful bidder shall be forfeited in case he fails to deposit the balance amount within the stipulated time.
- VIII. The Earnest Money Deposit (EMD) of the unsuccessful bidder shall be returned to them within reasonable time.
- IX. SEBI reserves the right to reject any or all quotations without assigning any reasons thereof.

**Signature of the tenderer**

**Annexure A**

To  
The Chief General Manager  
Facilities Management Division,  
Securities and Exchange Board of India  
SEBI Bhavan, Plot No.C4-A,  
G-Block, Bandra Kurla Complex,  
Bandra (E), Mumbai – 400 051

Dear Sir,

**Purchase of office car no. MH-01-MA-7554**

I/We have inspected the car no. **MH-01-MA-7554**. We are satisfied about the condition of the car and are prepared to take it on “as is where is basis”. We have examined the Registration, Insurance papers and various accessories provided in the car and also considered the amount receivable if any by me, on transfer of the car from SEBI as ‘Company’ owner to Individual owner by RTO towards one time tax. We also agree to deposit the sales tax as applicable over and above the quoted price in the treasury of State Government before taking delivery of the car. SEBI shall have no liability whatsoever in this regard.

We hereby submit our offer for Rs. \_\_\_\_\_ ( Rupees \_\_\_\_\_).

We enclose herewith a DD no. \_\_\_\_\_ dated \_\_\_\_\_ for Rs. 25,000/- ( Rupees Twenty five thousand only) towards Earnest Money Deposit (EMD) in favour of “ Securities and Exchange Board of India”.

I/We have also noted that if I/we fail to make full payment within 5 working days from the date of your intimation letter for taking delivery of the vehicle(s), our Earnest Money Deposit will be forfeited and that SEBI reserves the right to reject the offer without assigning any reason and its decision shall be final and binding on us.

Yours faithfully,

(Name) \_\_\_\_\_  
(Address) \_\_\_\_\_  
\_\_\_\_\_  
\_\_\_\_\_

Telephone Nos.